

THE TRADE MARKS ACT, 1999

Agents Code No:

Proprietor's Code No:

Fee: See entries No.27 and 28 of the First Schedule

Joint request by registered proprietor and transferee to register the transferee as subsequent proprietor of trade marks upon the same devolution of title. Section 45, rule 68.

We '.....and2..... hereby request, under rule 68, that the name of 3.....carrying on business as4.....at5.....may be entered in the Register of Trade Marks as proprietor of the trade mark(s) No.6.....in Class.....as from the 7.....by virtue of 8 of which the original and an attested copy are enclosed herewith.

The assignment of the trade mark was 9 (not) made otherwise than in connection with the goodwill of the business in which the mark9 (had been) (was) used 9 (and there is sent herewith copy of the Registrar's direction to advertise the assignment, a copy of each of the advertisements, complying therewith, and a statement of the dates of issue of any publications containing them) .

We declare that the facts and matters stated herein are true to the best of our knowledge, information and belief.

All communications relating to this application may be sent to the following address in India:-

Dated thisday of.....20.....

10SIGNATURE

11SIGNATURE

NAME OF SIGNATORIES IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 12.....

1. Full name, address, and nationality of registered proprietor, or other assignor or transmitter.

2. Full name, address and nationality of transferee.

3. Name of transferee

4. Description of transferee(calling or profession)

5. Address of the principal place of business in India, if any, of the transferee. If there is no place of business in India state the address of the place of residence in India.

If there is not even a place of residence in India state the address in the home country abroad and an address for service in India.

6. Additional numbers may be given in a signed schedule on the back of the Form

7. Date of acquisition of proprietorship

8. Full particulars of the instrument of assignment or transmission, if any, or statement of case.

9. Strike out any words not applicable

10. Signature of assignor or transmitter or of his agent

11. Signature of transferee or of his agent

12. State the name of the place of the appropriate office of the Trade Marks Registry -(See Rule 4)